

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 5640
TO BE ANSWERED ON FRIDAY, THE 27TH MARCH, 2026**

BACKLOG OF EXECUTION PETITIONS

5640. SHRI BAPI HALDAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that over 8.82 lakh execution petitions are pending in district courts and about 39 per cent are in Maharashtra, if so, pendency of execution petitions, State/UT-wise;
- (b) whether the Supreme Court has mandated all High Courts to establish a mechanism for deciding execution petitions within six months;
- (c) if so, the details of compliance with the Supreme Court's 6 month timeline, High Court-wise; and
- (d) the average disposal time of execution petitions in the last five years, State/UT-wise?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a): The Supreme Court of India, in its proceedings dated 16.10.2025 in M.A. Nos. 1889–1891/2025 in CA No.3640-3642 of 2025, observed that as on that date, a total of 8,82,578 execution petitions were pending across the country. As on 18.03.2026, the pendency of execution petitions State/UT-wise is at **Annexure**.

(b): Yes, the Supreme Court of India has mandated expeditious disposal of execution petitions; in *Para 42.12* of *Rahul S. Shah v. Jinendra Kumar Gandhi*, it directed that execution proceedings to be completed within six months from the date of filing, which has been reiterated by the Apex court in its subsequent orders including *Bhoj Raj Garg v. Goyal Education and Welfare Society & Ors.*, Special Leave Petition(C) Nos.19654 of 2022 as well as orders dated 06.03.2025 in Civil Appeal Nos. 3640-3642 of 2025 (*Periyammal (dead) through Lrs & Ors. V/s V. Rajamani & Anr.* Etc.

(c) & (d): The details regarding compliance with the Supreme Court's 6 month timeline, High Court-wise is not centrally maintained. However, as per the information provided by some High Courts it is observed that pursuant to the Supreme Court's directions, the Orissa High Court, the Jharkhand High Court, the Gauhati High Court and the Bombay High court have issued administrative instructions to subordinate courts for the disposal of execution petitions within six months. Further, the data regarding average disposal time of execution petitions in the last five years, State/UT-wise is not centrally maintained.

ANNEXURE**STATEMENT REFERRED TO IN REPLY TO PART (A) OF LOK SABHA UNSTARRED QUESTION NO. 5640 FOR ANSWER ON 27.03.2026 REGARDING 'BACKLOG OF EXECUTION PETITIONS'**

Pendency of Execution Petitions, as on 18.03.2026		
Sr No.	State	Count
1	Andaman and Nicobar	101
2	Andhra Pradesh	61,815
3	Arunachal Pradesh	109
4	Assam	4,576
5	Bihar	17,301
6	Chandigarh	1,311
7	Chhattisgarh	10,506
8	Delhi	14,118
9	Goa	1,372
10	Gujarat	13,178
11	Haryana	21,632
12	Himachal Pradesh	9,412
13	Jammu and Kashmir	6,639
14	Jharkhand	5,284
15	Karnataka	1,30,735
16	Kerala	79,886
17	Ladakh	45
18	Lakshadweep	36
19	Madhya Pradesh	55,247
20	Maharashtra	4,23,682
21	Manipur	503
22	Meghalaya	93
23	Mizoram	333
24	Nagaland	41
25	Odisha	8,092
26	Puducherry	1,321
27	Punjab	24,385
28	Rajasthan	18,761
29	Sikkim	78
30	Tamil Nadu	78,961
31	Telangana	35,747
32	The Dadra and Nagar Haveli and Daman And Diu	158
33	Tripura	802
34	Uttar Pradesh	29,247
35	Uttarakhand	1,464
36	West Bengal	26,494
	Total	10,83,465

Source: National Judicial Data Grid (NJDG)